

समय, राजस्थान में जयपुर शहर, उदयपुर, झकसेर, बोधपुर, कोटा और पिलानी मुनिसिपल में तेल कम्पनियों द्वारा कुकिंग गैस का बिपन्न करने का प्रबन्ध किया गया है। तेल कम्पनियों से प्राप्त सुचना के अनुसार राजस्थान में 50,000 से अधिक जनसंख्या वाले बीकानेर, बंशानगर, झलसर, भीलवाड़ा, भरतपुर, सीकर, टोंक और बूंद शहर है जहां पर कुकिंग गैस की सुविधा नहीं है।

(ख) वर्ष 1980 से देश में तरल पेट्रोलियम गैस (कुकिंग गैस) की उपलब्धता से पूर्वसूनामित बढ़े वैधान पर वृद्धि होने पर इस अवधि के दौरान छोड़े गये क्षेत्रों में इसका बिपन्न निम्नलिखित आधार पर करना सम्भव हो सकेगा।

- (1) प्रत्यामित उपभोक्ता संख्या
- (2) लम्बाई के जोत से बाजार की निकटता सुरक्षित
- (3) सुविधाजनक परिवहन की उपलब्धता
- (4) विस्तरण उपकरणों का अधिकतम उपयोग, और
- (5) संचालन कार्यों की व्यवहार्यता।

Statement

(a) Number of cases pending in Supreme Court as on 1-7-1978 and High Courts as on 31-12-1977 and the number of cases pending for more

than one year but less than 3 years, more than 3 years but less than 5 years, more than 5 years but less than 7 years and more than 7 years.

Supreme Court

Total Regular hearing matters pending on 1-7-1978	Regular hearing matters registered during the years and remaining undispensed of upto 1-7-1978			
	1975-1976 & 1977	1973 & 1974	1972 & 1973	1971 & before
14,480	6,781	4,555	2,443	1,408

Cases Pending in Supreme Court and High Courts

2247. SHRI M. RAM GOPAL REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of cases pending in Supreme Court and High Courts as on 1st July, 1978 and the number of cases pending between 1 to 3 years, 3 to 5 years and over 7 years; and

(b) steps proposed to be taken for their early disposal?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) Information in respect of High Courts as on 1st July, 1978 is not available. The total number of regular hearing matters pending in Supreme Court as on 1st July 1978 and total number of cases pending in different High Courts as on 31st December, 1977 alongwith their break-up as more than one year but less than three years, more than three years but less than five years, more than five years but less than seven years and more than seven years as well as the steps taken or being taken for expeditious disposal thereof are given in the attached statement.

HIGH COURTS

Number of cases pending in the High Courts as on 31-12-1977

Name of the High Court	Total No. of cases	Number of cases pending for			
		more than one but less than 3 years	more than 3 but less than 5 years	more than 5 but less than 7 years	more than 7 years
Alipabad	1,32,749	43,904	25,573	14,773	14,463
Andhra Pradesh	15,887	3,421	119	2	2
Bombay	52,582	18,775	11,316	5,139	3,495
Calcutta	72,448	25,792 ^a	12,916 ^a	4,317 ^a	13,307 ^a
Delhi	26,587	7,698	4,847	3,377	3,012
Gauhati	6,548	2,992	1,590	184	150
Gujarat	11,722	4,682	1,733	270	20
Himachal Pradesh	3,019	1,555	642	437	145
Jammu and Kashmir	4,677	1,857	415	115	84
Karnataka	36,449	14,515 ^a	3,040 ^a	442 ^a	28 ^a
Kerala	42,739	19,582	1,178	39	2
Madhya Pradesh	46,613	11,730 ^a	7,340 ^a	2,841 ^a	1,557 ^a
Madras	51,763	21,393	7,394	1,399	439
Orissa	6,442	2,174	483	291	162
Patna	29,435 ^a	8,219 ^a	3,460 ^a	3,345 ^a	3,204 ^a
Punjab and Haryana	46,069	14,325	7,198	8,179	4,212
Rajasthan	20,558	5,326 ^a	4,479 ^a	1,979 ^a	1,192 ^a
Sikkim	21				

^a Main cases only

(b) The following steps have been taken to speed up the disposal of cases:—

(i) The Judge strength of Supreme Court has been raised from 13 to 17 (excluding the Chief Justice) with effect from 31st December, 1977 by amending the Supreme Court (Number of Judges) Act 1966. The vacancies occurring on 1st January 1978, and 22nd February, 1978 on the retirement of Justice Gorwami and Justice H. H. Bag as

well as two newly created posts have been filled.

(ii) A substantial number of vacancies in the High Courts have been filled up. Initiative has been taken by the Central Government to call for proposals from the State Authorities/Chief Justices and wherever required reminders have been issued to the concerned State Authorities/Chief Justices. During the period from 1st April, 1977 to 26th July, 1978 as many as 72 fresh appointments have been made.

(iii) The Judge strength have also been increased since 1st April 1977 in High Courts in respect of which proposals were received. This increase has been made in the following High Courts from the dates the posts are filled up:

Name of the High Court	Increased by	
	Pmt.	Addl.
Allahabad	—	6
Madhya Pradesh	—	6
Karnataka	1	3
Himachal Pradesh	—	1
Patna	—	3
TOTAL	1	19

(iv) Letters have been addressed to the Bar Councils and Bar Associations of various states requesting them for cooperation and also for suggestions for speedy disposal of cases.

(v) The Law Commission have been requested to suggest suitable measures to tackle the general problem of arrears. They are seized of the matter.

(vi) The Supreme Court, with the approval of the President, has recently amended the Supreme Court Rules to facilitate early disposal of cases in the Supreme Court.

Complaints regarding Train Bogies without Light or Fan

2248. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) in how many cases both in Class I and Class II bogies have run without light or fan right from the starting point to the destination during 1978 so far;

(b) whether it is correct that in such cases complaints from Members of Parliament travelling in the said coaches also are ignored and defects are not rectified;

(c) whether the Government have made any enquiries in this regard and if so, with what result; and

(d) what steps the Government propose to take to avoid recurrence?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Nil.

(b) to (d). Does not arise.

रेलवे बोर्ड में हिन्दी टंककों की संख्या

2249. श्री रामानन्द तिवारी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) रेलवे बोर्ड में कुल कितने हिन्दी टंकक हैं और वे किस किस अनुभाग में नियुक्त हैं और उनमें से कितने व्यक्तियों का उपयोग हिन्दी टंकण के लिये किया जाता है और कितने टंककों की सेवाओं का उपयोग टंकण कार्य के लिये न करके अन्ये कर्षों में उनसे डायरी आदि का काम कराया जा रहा है ;

(ख) क्या यह सच है कि जिन हिन्दी टंककों में बर्षों से टंकण का कार्य नहीं लिया जा रहा है, उनकी टंकण शक्ति में क्षिणिलता आई है ;

(ग) यदि हां तो क्या सरकार का विचार इन हिन्दी टंककों की सेवाओं का उपयोग केवल हिन्दी टंकण के कार्य के लिये करने का है ; और

(घ) यदि हां, तो ऐसे आदेश कब जारी किये जायेंगे और यदि नहीं, तो उसके क्या कारण हैं ?

रेल संचालक में राज्य मंत्री (श्री शिव नारायण) : (क) रेलवे बोर्ड कार्यालय में